ORDER NO. 1/2017/APGST/DIVCOM Dtd. 24-11-2017

Sub: Division of Taxpayer base between the Central Government and Government of Andhra Pradesh.

In accordance with the guidelines issued by the GST Council Secretariat vide Circular No. 1/2017, Issued vide F.No. 166/Cross Empowerment/GSTC/2017 dated 20.09.2017, with respect to the division of taxpayer base between the Central Government and State Governments to ensure a single interface under GST, the State Level Committee comprising Chief Commissioner of Central Tax, Vishakhapatnam CGST Zone and Chief Commissioner of State Tax, Government of Andhra Pradesh has hereby decided to assign the 2,48,461 migrated taxpayers in the State of Andhra Pradesh, in the following manner:

A. Taxpayers falling under the jurisdiction of the Centre- As per Annexure-A appended.
   (Total: 39479 )below 1.5 Cr-21188, above 1.5 Cr. 18291

B. Taxpayers falling under the jurisdiction of the State-As per Annexure-B appended.
   (Total: 208982 )below 1.5 Cr. 190692, above 1.5 Cr. 18290

The Taxpayers and the Trade and Industry can view and check their details including the name of the administrating authority i.e Centre or State by visiting either of the websites- www.apct.gov.in / www.cescgstvizag.gov.in. If any of the migrated taxpayer’s name/GSTIN is not figuring in either Annexure-A or B, they may send an e-mail to superez-ap@gov.in (Centre) and apgstcell@gmail.com (State).

The Trade and Industry Associations/Chambers of Commerce are requested to bring the contents of this order to the notice of all their members.

Y. S. Shahrawat
Chief Commissioner of Central Tax
Vishakhapatnam CGST Zone

J. Sysmahala Rao
Chief Commissioner of State tax
Government of Andhra Pradesh